

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated: 21st August , 2012

**Present : Hon'ble Mr. Justice P.S. Datta Judicial Member
Hon'ble Mr. V. J. Talwar Technical Member**

Appeal No. 66 of 2012

Chhattisgarh State Power Distribution Co. Ltd. Appellant (s)

Versus

Chhattisgarh Biomass Energy Developers Association.... Respondent(s)

**Counsel for the Appellant (s) : Smt. Suparna Shrivastava
Mr. A. Bhatnagar Addl.C.E.
for CSPD**

**Counsel for the Respondent(s) : Ms. Swagatika Sahoo for
Commission.
Ms. Surbhi Sharma**

Appeal No. 63 of 2012

Chhattisgarh Biomass Energy Developers Association.... Appellant (s)

Versus

**Chhattisgarh State Electricity Regulatory Commission
& Ors. Respondent(s)**

**Counsel for the Appellant (s) : Ms. Surbhi Sharma
Counsel for the Respondent(s) : Ms. Suparna Srivastava**

ORDER

Learned advocate for the appellant in Appeal No. 66 of 2012 submits that after filing of this appeal the Commission has passed an order by which it adopted the norms of CERC and against that order an appeal being appeal No. 144 of 2012 has been preferred by the appellant in Appeal No. 66 of 2012 and it is proper that the said appeal should be heard along with this batch of appeals because the point raised in this appeal (Appeal No. 144 of 2012) is one of the issues raised in the Appeal no. 66 of 2012. Upon hearing the learned advocate for the appellant we fix **1st October, 2012** for hearing of the appeals.

Meanwhile reply of the respondent in Appeal no. 66 of 2012 and rejoinder in the other appeal i.e. Appeal no. 63 of 2012 may be completed.

(V.J. Talwar)
Technical Member

(P.S. Datta)
Judicial Member

SS